

Indefinite strike by truck transport unions

†2689. SHRI RAVI SHANKAR PRASAD:

SHRI RAM JETHMALANI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that truck transport unions have declared to go on indefinite strike from 6th August, 2010 in the country;
- (b) if so, whether it is also a fact that they are demanding to rationalise the toll tax and make it's process transparent;
- (c) if so, whether Government has decided to bring transparency in the present system of toll tax fixation and it's collection; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEV S. KHANDELA): (a) and (b) All India Motor Transport Congress (AIMTO) had threatened to go on nation-wide strike from 06.08.2010 *inter-alia* demanding urgent action of the Government on various toll related issues such as bringing the three-axle trucks under the category of bus and truck, withdrawal of the provision of collection of user fee in perpetuity, discounts in payment of user fee for local commercial vehicles etc.

(c) The National Highways Fee (Determination of Rates and Collection) Rules, 2008 notified on 05.12.2008 clearly define the rate of collection of user fee (toll) for various categories of vehicles and the process for its collection. The rules are available on the website of the Ministry *i.e.*, <http://morth.nic.in>

(d) Does not arise.

Monthly toll tax at Delhi-Gurgaon expressway

†2690. SHRI RAVI SHANKAR PRASAD:

SHRI RAM JETHMALANI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that there is a system of charging monthly toll tax at Delhi-Gurgaon Expressway;
- (b) if so, the rates at which this toll tax is being charged from each vehicle;

†Original notice of the question was received in Hindi.